

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 650**

TO BE ANSWERED ON THE 3RD FEBRUARY, 2026/ MAGHA 14, 1947 (SAKA)

MOB LYNCHING CRIME

†650. SHRI SATISH KUMAR GAUTAM:

Will the Minister of HOME AFFAIRS be pleased to state:

**(a) whether mob lynching has been earmarked as a crime under the
Bhartiya Nyay Sanhita (BNS);**

(b) if so, the details thereof; and

(c) the maximum punishment for the purpose of justice?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI BANDI SANJAY KUMAR)**

**(a) to (c): For the first time, new offence of mob lynching has been made
punishable in section 103 (2) of the Bharatiya Nyaya Sanhita (BNS), 2023.**

**Section 103 (2) of BNS provides that when a group of five or more persons
acting in concert commits murder on the ground of race, caste or
community, sex, place of birth, language, personal belief or any other
similar ground, each member of such group shall be punished with death
or with imprisonment for life, and shall also be liable to fine.**
